

## (vi) SUPPLY OF FOOD GRAINS TO BANGLADESH

SHRI JYOTIRMOY BOSU (Diamond Harbour): During the Prime Minister Shri Morarji Desai's recent visit to Dacca a commitment was made to supply Bangladesh 2 lakh tonnes of foodgrains.

There is widespread draught condition in Bangladesh and famine conditions are fast approaching there. It would be our moral duty and obligation that we do our best to help the people of Bangladesh in this crucial situation particularly when we have big buffer stock and the harvest had been very good. In fact in many places there is not enough place to keep the foodgrains harvested this year.

The President of Bangladesh, Ziaur Rahman has sent a fresh message to the Prime Minister to send foodgrains expeditiously to tide over the terrible shortage that they are facing. I also understand that the Bangladesh Food Minister Shri Abdul Momin Khan, who arrived here yesterday has handed over this message to the Prime Minister. He also intends to discuss and work out the follow up measures to be taken in this context. The House would no doubt will join me in supporting that either we make a gift of the foodgrains or give it at a token price since the economic condition of Bangladesh due to various reasons is in turmoil and per capita income there is very low.

I also apprehend some invisible third hand are working to undo the good relations between us. Some western nations are working at it and trying to push in their foodgrains instead. If we fail to help them at this critical hour, it is not only that it will be highly improper, but we shall be doing a positive disservice to ourselves. I would urge upon the Government to accede to their request as best as possible.

MR. SPEAKER: Now, the House stands adjourned for lunch.

13.05 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch seven minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]  
SPECIAL COURTS BILL --contd.

MR DEPUTY SPEAKER: Now we go on with the consideration of the amendments to the Special Courts Bill.

SHRI HARI VISHNU KAMATH: Yesterday I was on my legs on a point of order (*Interruptions*). I raised a point of order under Articles 143 and 108 read with Rules 100, 101 and 102 of the Rules of Procedure. Now Sir, my sole objective in raising this point of order is to ensure not merely, not just the expeditious passage of this important and vital legislation, vital for democracy in our country but the most expeditious establishment of Special Courts well before the anniversary of that blackest day in free India's history, June 25, and it will be an act of divine justice or nemesis if the Special Courts are setup well before June 25, 1979, before the next month-end, and I am sure, those persons, young and not so young, who have been convicted who have been indicated by the Commission of Inquiry the Shah Commission and other Commissions, and who have got a guilty conscience of having committed excesses during the Emergency, now that they have gone on the rampage again in New Delhi, some parts of New Delhi. Into that I do not wish to go, I do not elaborate that, it was debated only yesterday I do not want to dilate on that point.

I waited till the Home Minister moved the motion for consideration. I had half a mind to raise the point of order earlier, but I thought I would wait for him to move the motion